

J

ITEM NO.22

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1)... 2013
CRLMP.NO(s). 14122-14125

(From the judgement and order dated 05/11/2012, 29.11.2012, 01.02.2013 and 04.02.2013 in CRLA No.107/1991 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

ANJUM KHAN & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln. for c/delay in filing SLP and office report)

Date: 19/07/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s) Mr. P.S. Narasimha, Sr.Adv.
Mr. Shakeel Ahmed, Adv.
Ms. Sadiya Shakeel, Adv.
Mr. Ansar Ahmad, Adv.
Mr. Shakeel Ahmed, Adv.
Mr. Debasis Misra, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice on the special leave petitions as also on the application seeking bail.

[Usha Bhardwaj]
A.R-cum-P.S.

[Renuka Sadana]
Court Master